DELHI STATE LEGAL SERVICES AUTHORITY

(constituted under the 'Legal Services Authorities Act,1987', an Act of Parliament)
Under the Administrative Control of High Court of Delhi
Central Office, 3rd Floor, Rouse Avenue District Court Complex,
Pt. DeenDayalUpadhyaya Marg, New Delhi-110002
Email : estabwing-dslsa@nic.in Website : www.dslsa.org

Ref. No. 334/DSLSA/Estt/LCCRA/ 2026/ 12916-12918 **Dated:- 29th October, 2026**

Portal/web-link for submission of online applications shall be opened on 02nd November, 2026 at 10:00 A.M. to 16th November, 2026 by 05.00 P.M.

Notice regarding Engagement of Law Clerk-cum-Research Assistant (on short-term contractual basis)

Advertisement

Online applications are invited from Law Graduates who have passed their Law Graduation/LL.B. degree **after March, 2023** and fulfill the prescribed essential academic qualifications and other eligibility conditions as on the last date of submission of applications, i.e. **16th November, 2026** for engagement as Law Clerk-cum-Research Assistant (LCCRA) in the Delhi State Legal Services Authority (DSLSA), purely on short-term contractual basis, on a fixed consolidated remuneration of Rs. 50,000/- per month.

The initial period of engagement of selected candidates shall be for three months, which may be extended from time to time, subject to a maximum period of One year, on the basis of the candidate's work assessment, satisfactory performance and conduct, and the requirement of this Authority. However, the contractual engagement shall be purely temporary and may be terminated by the Authority at any point of time, without assigning any reason

A. Essential Qualifications:

(i) The Candidate must be a law graduate **who has passed the LL.B./Law Graduation degree after March, 2023** from any Law School/College/University/Institution recognized by the Bar Council of India for enrolment as an Advocate, **with a minimum of 60% marks.**

(ii) The candidate must not have attained the age of 27 years as on the last date of receipt of applications.

(iii) Candidates who are pursuing their final year of Law Graduation/LL.B. degree shall also be eligible to apply, subject to condition that they shall furnish proof of having acquired the requisite Law degree at the time of interview, failing which they may not be considered for interview and his/her applications may be liable to be rejected.

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(iv) Candidate must have good knowledge of MS-PowerPoint/Word/Excel.

(v) Candidate shall prepare at least 15 slides of Power Point Presentation and attached along with Application form on anyone of the following topics of research for achieving the objective of the:

"Provisions of Legal Services Authorities Act -1987/ Research Methodology/ Victimology/ Victim Compensation/ Rights of under Trial Prisoners/ Rights of Children/ Right of Persons of LGBT Community".

(vi) The Candidate must note that if selected, a month prior notice will be mandatory before leaving the job failing which remuneration of one month shall be deducted / recovered, as the case may be.

B. Method for applying

Candidates may **apply only through online mode i.e. weblink** given on the official website of Delhi State Legal Services Authority i.e. **www.dslsa.org** w. e. f. **02nd November, 2026 at 10:00 AM to 16th November, 2026 by 05:00 PM.** However, application sent through any other mode like hard copy of application, e-mail etc. shall be rejected summarily.

C. Method of Selection

Selection shall be made on the basis of Interview.

D. General Information

It is made clear that the engagement as Law Clerk-cum-Research Assistant is a full time assignment, though purely on contractual basis. Engaged candidate shall not be able to join any other profession/service/engagement etc. during the continuance of his/her engagement with DSLSA. It shall not confer any right on selected candidates to claim any regular appointment/continuance in service in the Delhi State Legal Services Authority. The Authority reserves with it the right to discontinue the services of any Law Clerk-cum-Research Assistant at any point of time without assigning any reasons.

E. Work profile

I. To make analytical study and research for future planning for better implementation relating to various schemes of NALSA and DSLSA.

II. Support and assistance to the victims in matters pertaining to Delhi Victim Compensation Scheme in District Legal Services Authorities.

Cont... P/3

III. Legal Assistance to victims of human trafficking and looking after their welfare and rehabilitation with coordination of various NGOs working in the field.

IV. Preparation of Power Point Presentations, flyers, pamphlets, newsletters & information material to be used in awareness & legal literacy programmes.

The Law Clerk-cum-Research Assistant shall initially be engaged for a period of three months which likely to be continued thereafter, subject to maximum period of One Year, on the basis of work assessment, satisfactory performance and conduct, and the requirement of this Authority.

During the period of engagement, the Law Clerk-cum-Research Assistant shall be entitiled to avail Twelve Days of leave in a year, subject to maximum of Three Days leave in a calendar month. In case the leave availed exceeds the permissible limit of 12 days in a year or 03 days in a month, as applicable, pro-rata deduction shall be made from the monthly consolidated remuneration of the concerned Law Clerk-cum-Research Assistant. Un-availed leave shall neither be carried forward to next extended period nor be encashed.

Candidates should bear in mind while applying for Law Clerk-cum-Research Assistant that he/she/ may be required to work even beyond the Office hours for which no overtime shall be payable & No TA/DA shall be paid to the candidates called for interview.

SUNENA SHARMA
Digitally signed by SUNENA SHARMA
Date: 2026.10.29 11:56:21 +05'30'

(Sunena Sharma)
Member Secretary, DSLSA

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Ref. No. 334/DSLSA/Estt/LCCRA/ 2026/ 12916 - 12918 Dated 29/10/2026

To,

1. The Registrar General,
   High Court of Delhi,
   New Delhi.

2. The Principal District & Sessions Judge(HQ)
   Tis Hazari Court,
   Delhi

3. The Director,
   Delhi Judicial Academy
   Dwarka, New Delhi .

Sub.: Engagement of Law Clerk-cum-Research Assistant on contractual basis, in Delhi State Legal Services Authority.

Respected Sir/Madam,

May I bring to your kind consideration that this Authority intends to appoint/engage 14 Law Clerk-cum-Research Assistant (on contractual basis) and the last date for submission of application though online mode/Google-link for Law Clerk-cum-Research Assistant is 16th November, 2026 by 5:00 PM

May I, therefore, request your goodself that directions be kindly issued to the quarter concerned for uploading the enclosed advertisement along with Google form link on the official website of your institution as well as for display of the same on the Notice Board or any other conspicuous place of your good office for its wide publicity.

With regards

Yours faithfully,

29/10/2026

(Sunena Sharma)
Member Secretary, DSLSA

Encl: As above

249
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